

**Central Administrative Tribunal
Principal Bench**

**CP No.380/2019 in
OA No.2967/2013**

New Delhi, this the 1st day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Smt. Raj Bala w/o Shri Bhagwan Yadav
r/o JNV Jaffarpur Kalan, Delhi – II,
Distt. South West, New Delhi – 110073.
2. Jagpreet Kaur S/o Sh. Mukhtar Singh,
r/o JNV Fatehpur, Rajputan, Patiala (PB),
3. Smt. Pankaj Kulshrestha w/o Sh. Anil Kulshrestha
r/o JNV Chhokanwara, Bharatpur (Raj)
4. Jay Mala w/o Haris Chandra Bagade,
r/o JNV Navarasi, Amrawati (MS).
5. Kulvinder Singh S/o Mahima Singh,
r/o JNV Titram Kaithal (Hr.).
6. Bindu Sheela David w/o Sh. Richard David
r/o JNV Manpur Indore (M.P.)
7. Rajkumari Devi w/o Sh. Jainath Verma
r/o JNV Ballia U.P.
8. Sunita Kumari w/o Sh. Lalit Kumar singh,
r/o JNV pachpahar Jhalawar (Raj.)
9. Reeta Pandey w/o Sh. R. S. Pandey,
r/o JNV Mirzapur (U.P.)
10. Mrs. Manda Kale w/o Babanrao Kale,
r/o JNV Waroha (MS).
11. Shaileshwar Singh s/o Sh. Jagan Ram Singh,
r/o JNV Modi Nagar, Ghaziabad (U.P.)

12. Surinder Kaur w/o Sh. Kuldeep singh,
r/o JNV Chandigarh.
13. Tejwinder Kaur w/o sh. Sukhwinder Singh,
r/o JNV Khara Kheri, Fatehabad (Hr.)
14. Joseph J. Masih s/o Sh. Jalal Masih,
r/o JNV Multhan Distt. Dhar M.P.
15. Vimla Devi w/o Sh. Umesh Chand Sahani,
r/o JNV Ghazipur U.P.
16. Taranjit Kaur w/o Sh. Charanjit Raheja,
r/o JNV Dhilwan, Teh. Tapa Distt.
Barnala.
17. Vandana Singh w/o Sh. S. B. Singh
r/o JNV Mahuar, Kasara Mau (U.P.)
18. Poonam Eua w/o Sh. Vikrm Chaudhary,
r/o JNV Dungrin Hamirpur (HP).
19. Satyabhama Sahoo w/o Sh. Vishal Nimje,
r/o JNV Warasconi Distt. Balaghat (M.P)
20. Smt. Barjanta Dhamgage
D/o Late Sh. Ragaram Ukey
r/o JNV Padmi Distt. Mandla M.P.
21. Sharda Devi w/o Sh. Rajeev Nathan,
r/o JNV Allahabad (U.P)
22. Sulata Bhargava w/o Sh. Pradhuman Bhargava,
r/o JNV Buhani, Nursingpur (M.P)
23. Mrs. Sushma w/o Sh. J. Diamond,
r/o JNV Malhar Distt. Bilaspur (CG)
24. Veena W/o Subhash Chander,
r/o JNV Pabra, Distt. Hisar (HR.)
25. Sheela Dahale W/o Sh. M. Dahale,
r/o JNV Kannand Distt. Aurangabad (M.S)
26. Rajwant Kaur w/o Sh. Subir Singh,

r/o JNV Mareetan, Distt. Kapurthala (PB)

27. Sukhchain Kaur w/o sh. Sakattar Singh,
r/o JNV Awan, Amritsar, Punjab
28. Daljis Kaur D/o Sh. Gurnam Singh,
r/o JNV Mahianwala Kalan, Ferozepur (PB)
29. Neelam Sambyal w/o Sh. Naseeb Sambyal,
r/o JNV Nud Distt. Samba J&K.
30. Mercy Sakariah w/o Mr. S. Mathew
r/o JNV Ghatia Distt. Ujjain (M.P.)
31. Ms. Priti D. Koche D/o Mr. Dayaram Koche,
r/o JNV Aanghati Distt. Shivpuri (M.P.)
32. Mrs. Bharti Sharma w/o Pramod Kumar,
r/o JNV Muali, Distt. Udaipur (Raj.)
33. Usha R. Changale w/o Usha Anil kumar Tiwatre,
r/o Pune JNV Sindhu Durg (MS)
34. Aruna Marayanrao Kunte w/o Sh. Marayanrao
Kunte, r/o JNV Amba Partar Dist. Jalna (MS)
35. Usha B. Ghongade w/o Sh. Ravindra Shilledar,
r/o JNV Akola Distt. Akola (MS)
36. Alka Sul w/o Sh. G. Sul,
r/o JNV Sataro Distt. Satara (MS)
37. Snehal Pawar w/o Sh. Mohan Pawar,
r/o JNV Latur (MS)
38. Ranjana Shink w/o Waman Shink
r/o JNV Pune Pimple Jagtap (MS)
39. Mrs. Malti V. Jagdhan w/o Mr. Vijay Jagdhan,
r/o JNV Buldna (MS)
40. Shiksha Rani w/o Sh. Rajesh Kr. Rahela,
r/o JNV Pihani, Hardoi (U.P.)
41. Rani Kanchanlata Kumari

w/o Sh. K. K. Dev,
r/o JNV Chmoli (Uttarakhand)

42. Om Bala Raghav w/o Sh. Shimbha Singh Raghav,
r/o JNV Aggauli Hathas (U.P.)

43. Subhra Basu w/o Sh. A. K. Basu
r/o JNV Vill. Kakwala, Thakurdwara,
Moradabad (U.P.)

44. Anupma David w/o Shri Ajit David
r/o JNV Mirjapur Ambatha Chand,
Saharanpur (U.P.)

45. Sunita Singh w/o Sh. Ratan Singh,
r/o JNV Baghra Distt.
Muzffar Nagar, U.P. ... Petitioners

(By Advocate: Mr. Yogesh Sharma)

Vs.

1. Smt. Rina Ray, Secretary
Ministry of Human Resources Development,
Department of School Education & Literacy,
Shastri Bhawan, New Delhi.
2. Sh. Bishwajit Kumar Singh, Commissioner,
Navodaya Vidyalaya Samiti,
B-15, Sector 62, Institutional Area,
Noida – 201307 (UP). ... Respondents

(By Advocates: Shri Gyanendra Singh and Shri S. Rajappa)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant filed OA No.2967/2013 claiming the benefit of nursing allowance. The OA was disposed of on 23.01.2019 directing that the respondents to re-

consider the issue, duly taking into account the proposal made by respondent No.4 and the fact that the applicants are required to be attentive even after the office hours and that they are not being paid nursing allowance.

2. This contempt case is filed alleging that the respondents did not implement the Order passed in the OA.

3. On behalf of respondents a compliance affidavit is filed on 23.10.2019. A copy of the Order dated 19.09.2019 is enclosed thereto. Through the said order, the Ministry of Human Resource has extended the allowance of Rs.3600/- p.m. in place of nursing allowance, subject to the condition incorporated therein. In pursuance thereof, the respondents have also issued an order dated 03.10.2019. In view of this development, it cannot be said that there is any deliberate omission on the part of the respondents. If the applicants are not satisfied with the orders, referred to above, they have to pursue the remedies in

accordance with law. We, therefore, close the contempt case.

There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/vb/